

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE

APPEAL NO. 635/2025 (WZ)

Prasad Sahadev Toraskar ...Applicant

*Versus*

GCZMA & Anr ...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT**

**NO. 1 (GCZMA)**

I, Shri Sachin Desai, major of age, holding the post of Member Secretary, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No 1 herein, having office at 4<sup>th</sup> Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:

1. I say that I am holding the post of Member Secretary, GCZMA. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.
2. I say that I am filing the present Affidavit-in-Reply for the purpose of opposing the relief sought in the present appeal. Nothing in the aforementioned Appeal filed by the Appellant be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*. I crave leave of this Hon’ble Tribunal to file an additional Affidavit, if found necessary.

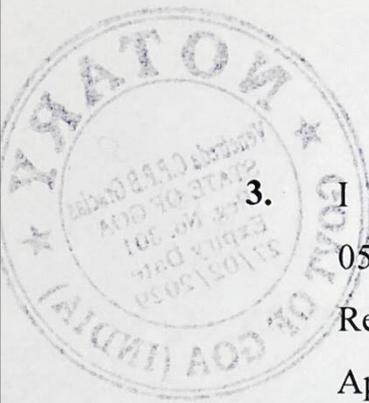
3. I say that the present appeal challenges the Order dated 05.11.2025 (“**Impugned Order**”) passed by the answering Respondent. I say that *vide* the Impugned Order the Appellant herein was directed to demolish the illegal compound wall erected by the Appellants herein. I say that the Impugned Order was passed upon giving the Appellant an opportunity of being heard after following the principles of natural justice. I say that the Impugned order is a reasoned and a speaking order.

*(The Impugned Order dated 05.11.2025 is at page 42 of the Appeal)*

4. I say that Survey No. 119/1 of Village Siolim, Bardez, Goa (“**said Property; subject Property**”) falls within NDZ (CRZ) as per CZMP 2011. I say that according to CRZ regulations, no permanent construction is permitted within NDZ area, except for repair and reconstruction of structures that existed prior to 1991, subject to obtaining prior permission from GCZMA.

Annexed hereto is a photograph of the Impugned Structure marked as “**Annexure A**”

5. The Appellant, in its reply before the GCZMA, contended that the impugned structure i.e., the illegal compound wall situated in the subject property is a pre-1991 construction. In support of this contention, the Appellant herein failed to produce any documentary evidence to show that the impugned structure is pre-1991.





6. I say that the Appellant has failed to produce any cogent, reliable and convincing material/documents to show that the Impugned Structure is pre-1991 structures. I say that the Appellant is put to strict proof of the same. I say that the Appellant herein has failed to produce any permission from this authority pertaining to the said impugned structure.
7. I say that in view of the above, the present appeal is liable to be dismissed.
8. I say that what has been stated in Paras 1 to 7 are true to my own knowledge and/or are based on documents/records available with the Respondent and the contents of the same are true and correct and nothing material has been concealed herein.

Solemnly Affirm on Oath

Place: Panaji, Goa.

Date: 09.03.2026

DEPONENT

Solemnly affirmed before me,

Sachin Desai

Who is identified before me by

\_\_\_\_\_ At Calangute - Goa

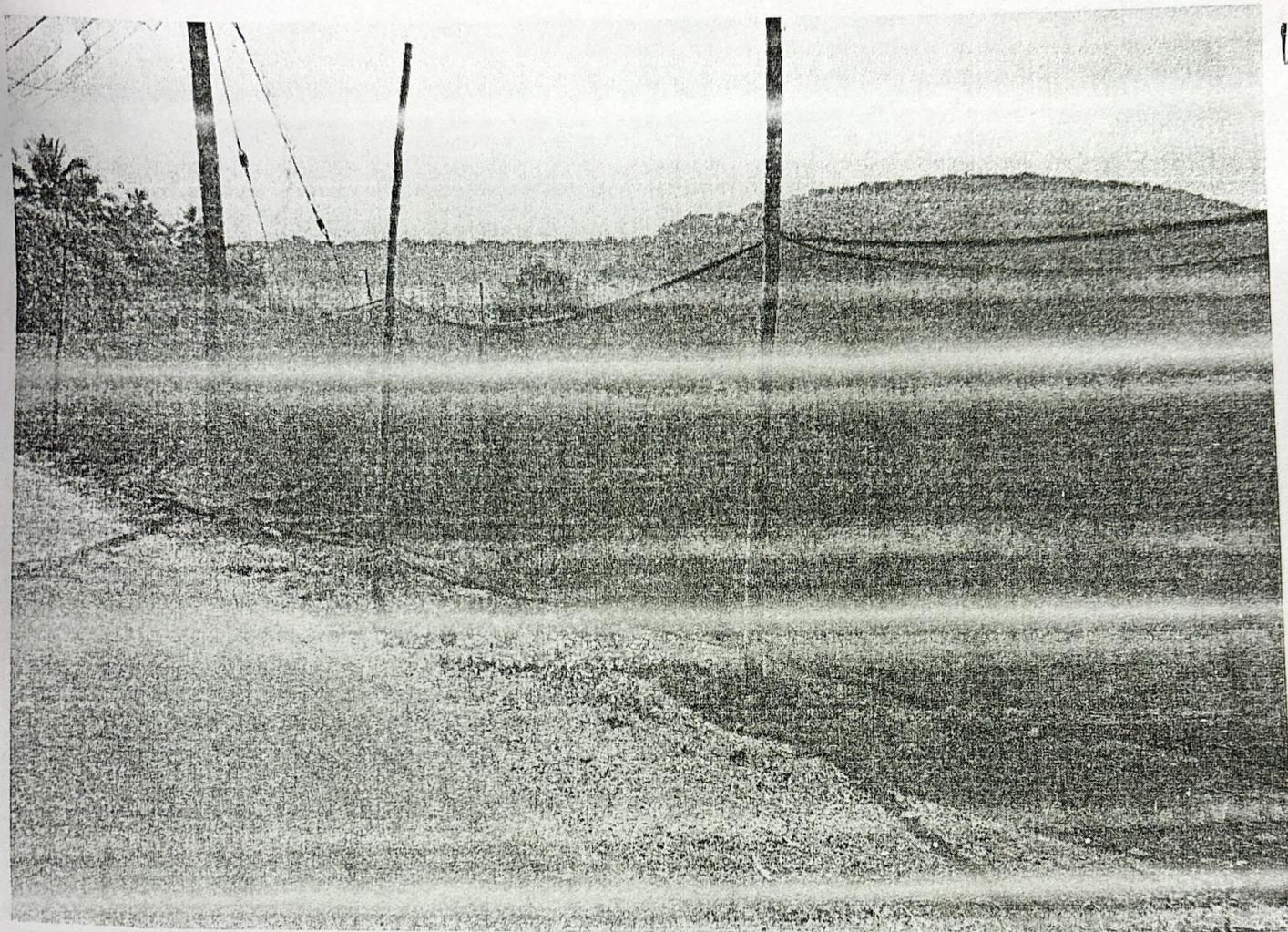
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Date. 09/03/2026

Venefrada C.P.P.B Gracias  
Advocate & Notary Goa State



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Annexure A



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Comparison of Distant Horizons in the sky in  
1971 at Jaitpur village